

(1922) 10 MAD CK 0031
In the Madras High Court

Manikkonda Lingayya and Another

APPELLANT

Vs

King Emperor

RESPONDENT

Date of Decision : 13-10-1922

Acts Referred:

Citation : AIR 1924 Mad 192

Hon'ble Judges : Wallace, J

Bench : Division Bench

Judgement

Wallace, J.—The refusal of the Sub Divisional Magistrate to entertain the appeal unless a Vakalat was filed, although a memo, of appearance was put in was clearly wrong See In re Muni Reddi [1909] 5 M.L.T. 290 and contrary to Rule 161 of Criminal Rules of Practice, In any case the appeal had been already entertained by a proper Court and was then transferred to him for disposal.

2. The order of the Sub Divisional Magistrate is set aside. He is directed to admit and hear the appeal and dispose of it according to law.